

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.402/Chd/HP/2018

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Romax Technology Limited

...Petitioner-Operational Creditor

Versus

Inox Wind Limited

...Respondent-Corporate Debtor

Present: Mr. Yash Pal Gupta with Mr. N.P.S. Chawla, Advocates, for the
Petitioner
Mr. Aashish Chopra with Ms. Rupa Pathania, Advocates, for the
Respondent

The learned counsel for the petitioner has placed on record settlement agreement dated 18.07.2019 and made a statement that the parties have amicably settled the outstanding debt. The learned counsel for the petitioner seeks and is permitted to withdraw the petition. Therefore, the instant petition is dismissed as withdrawn. In case of any default, liberty is granted to the petitioner to approach this Bench for the said default.

Sd/-
(M.K. Shrawat)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

July 19, 2019
Mohit Kumar